

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
CIRCUIT COURT SITTING AT BILASPUR
Original Application No. 282 of 2005

Bilaspur, this the 18th day of March, 2005

Hon'ble Mr. M.P. Singh, Vice Chairman
Hon'ble Mr. Madan Mohan, Judicial Member

D.M. Rao,
S/o Late Shri D.Venkat Rao
Aged about 57 years,
Ex.Time Keeper Gr.III Diesel Loco Shed,
S.E.C. Railway, Raipur
Residing at:- Srinagar, Khamtarai(Post),
Raipur- 492001 Dist ; Raipur(CG)

APPLICANT

(By Advocate - Shri B.P. Rao)

VERSUS

1. Union of India,
Through: The General Manager,
S.E.C. Railway, Bilaspur Zone,
Bilaspur-49001(CG)
2. The Assistant Personnel Officer(Works)
Wagon Repair Shop,
SEC. Railway, Raipur-492001(CG)
3. The Assistant Workshop Manager(Wheel)
Wagon Repair Shop, S.E.C. Railway,
Raipur-492001(CG)
Inquiry Officer)
4. The Chief Workshop Manager,
Wagon Repair Shop,
SEC Railway, Raipur-492001(CG)
(Appointing Authority)

RESPONDENTS

ORDER(ORAL)

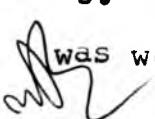
By M.P. Singh, Vice Chairman -

By filing this Original Application, the applicant has sought the following main relief:-

"8.2 That, the Hon'ble Tribunal be pleased to direct the Respondents to furnish all the Original/Certified copies of the Documents related to the charge sheet, Ex-parte Departmental Enquiry and Punishment Order etc, as well as, all desired documents by him as per his representation dated 7.2.2005 at the earliest by fixing a specific time period, so that the Applicant can prefer and Appeal against the impugned Punishment Order.

2. Heard the learned counsel for the applicant.

3. The brief facts of the case are that the applicant

 was working as a Time Keeper Grade-III and is posted at

Wagon Repair Shop at Raipur. On account of his long illness of his mother he has changed his residence and remained absent. A charge sheet was issued to him ~~after~~ ^{and an exparte} conducting ^{inquiry was conducted,} ~~exparte enquiry~~. He was removed from service vide order dated 27.12.1994. The applicant has earlier filed an OA No. 121/2005 and the Tribunal vide its order dated 4.2.2005 has directed the applicant to first make a representation to the respondents seeking necessary documents. In pursuance of this he has made a representation dated 7.2.2005 which is still pending for consideration. Hence, this OA.

4. In the circumstances of the case we are of the considered view that ends of justice would be met if we direct the respondents Nos. 2 & 3 to consider and decide the representation of the applicant dated 7.2.2005 by passing a speaking, detailed and reasoned order within a period of three months from the date of receipt of a copy of this order. We do so accordingly. The learned counsel for the applicant is directed to send a copy of this order as well as the copy of the petition to the respondents Nos. 2 & 3 immediately.

5. Accordingly, the Original Application stands disposed of. No costs.


(Madan Mohan)
Judicial Member


(M.P. Singh)
Vice Chairman

"SA"

मुद्रांकन दर्ता ओ/न्या.....जबलपुर, मि
प्रतिनिधि दर्ता नियम
(1) राजीव गोपनीय विधायक, जबलपुर
(2) आमदानी विधायक, जबलपुर
(3) प्रसादी विधायक, जबलपुर
(4) विधायक, राजनीति विधायक, जबलपुर

सूचना एवं वायव्यकान कार्यालय, जबलपुर

Issued
on 22/3/05

B.P.R.D. B.A
D.V.Y

31/3/05
उप राजिकार